

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 332/MP/2018

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 13 (Change in Law) of the Power Purchase Agreements (PPAs) 6.2.2007 (Bid-1) and 2.2.2007 (Bid-2) executed between Gujarat Urja Vikas Nigam Limited and Adani Power (Mundra) Limited and the PPAs dated 7.8.2008 executed with Uttar Haryana Bijili Vitran Nigam Limited/Dakshin Haryana Bijili Vitran Nigam Limited in respect of mandatory installation of additional systems in compliance with the Environment (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forest and Climate Change dated 7.12.2015 for thermal power stations.

Petitioner : Adani Power (Mundra) Limited (APML)

Respondents : Gujarat Urja Vikas Nigam Limited and Others

Date of Hearing : 16.5.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Amit Kapur, Advocate, APML
Ms. Abiha Zaidi, Advocate, APML
Ms. Poonam Verma, Advocate, APML
Ms. Aparajita Upadhyay, Advocate, APML
Shri Mehul Rupera, APML
Shri M.G. Ramachandran, Senior Advocate, Haryana Discoms
Ms. Ranjitha Ramachandran, Advocate, Haryana Discoms
Ms. Anushree Bardhan, Advocate, Haryana Discoms
Ms. Tanya Sareen, Advocate, GUVNL

Record of Proceedings

Due to paucity of time, the petition could not be taken up for hearing. Accordingly, the matter was adjourned.

2. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. D Pant)
Dy. Chief (Law)**